(b) and (c) Government Railway Police, Sahibganj have registered a case under Section 409 IPC. Three Senior Pay Clerks and one cash-Khalasi of Sahibganj Pay Office have been arrested by the Police. They have also been placed under suspension by the Railway Administration. Police investigation continues.

Nationalization of Foreign Oil Companies

475. SHRI SHYAMLAL GUPTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply to Starred Question No. 309 given in the Rajya Sabha on the 26th November, 1973 and state:

(a) whether Government have since taken a decision in regard to nationalization of foreign oil companies operating in India; and

(b) if the reply to part (a) above be in the negative the reasons therefor and by when a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN IHE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN):

(a) and (b) It is proposed to acquire 74% equity shares of ESSO and a Bill in this regard has already been introduced in the current session of the Parliament. The future of other two foreign oil companies will be decided on the outcome of the aforesaid Bill.

Water Pollution in Storage Reservoirs ot Dams

476. SHRI M. K. MOHTA: Will the Minister, of IRRIGATION AND POWER be pleased to state:

(a) whether it is a ract that d recent study of certain hydn-electric projects in India has revealed detrimental effects due to water pollution in storage reservoirs to dams and civil structures and to the health of the operating personnel; and (b) if so, the details thereof and the steps taken by Government to check the pollution in the storage reservoirs?

THE DEPUTY MINISTER IN IHE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRA SAD):

(a) and (b) The Central Public Health Engineering Research Institute (CPHERI), Nagpur and the Central Power Research Institute (CPRI), Bangalore conducted studies at the Bhadra Hydro Electric Power Project in Karnataka, the Sabari-giri Hydro Electric Project in Kerala and the Kundah Hydro Electric Project in rami! Nadu. The investigations revealed the presence of hydrogen sulphide, which is a health hazard to the operating personnel and also to certain equipment in the power stations. An interim report has been received by the Government.

B. N. Elias Company

477. SHRI SANAT KUMAR RAHA: SHRI KALYAN ROY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS, be pleased to state:

(a) whether it is a tact that M/s Elias Company is an industrial unit consisting of (1) National Tobacco Company (2j Agar tala Jute Mills, (3) Oriental Engineering Company and (4) Advertising Corporation of India; and

(b) if so, whether all these companies fall in the category of monopoly house?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFOIRS (SHRI BEDAB--RATA BARUA): (a) and (b) The Industrial Licensing Policy -Inquiry Committee listed 'B.N. Elias' as one of large Industrial Houses consisting of the following companies having total assets of Rs.13.64 crores:

(i) Advertising Corporation ot India Pvt. Ltd.